

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 58/TL/2024

- Subject : Application under Section 14 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2009 for grant of separate Transmission License to POWERGRID KPS3 Transmission Limited for implementation of transmission system for evacuation of power from potential renewable energy zone in Khavda area of Gujarat under Phase-IV (7GW): Part E3 through “Regulated Tariff Mechanism” (RTM) mode.
- Date of Hearing : **20.3.2024**
- Coram : Shri Jishnu Barua, Chairperson
Shri Arun Goyal, Member
Shri P. K. Singh, Member
- Petitioner : KPS3 Transmission Limited (KTL)
- Respondents : Raigarh HVDC Station & Ors.
- Parties Present : Shri Abhijit Daimari, KPTL
Shri Prashant Kumar, KPTL
Shri Shashank Singh, RECPDCL
Shri Ranjeet Singh Rajput, CTUIL

Record of Proceedings

The representative of the Petitioner submitted that the present Petition has been filed for the grant of a separate licence for the implementation of the transmission system for evacuation of power from the potential renewable energy zone in the Khavda area of Gujarat under Phase-IV (7GW): Part E3 through “Regulated Tariff Mechanism” (RTM) mode. He further submitted that NCT in the 14th meeting approved the instant transmission scheme and CTUIL, vide its OM dated 10.7.2023, directed the Petitioner to implement the transmission scheme under RTM mode. The estimated cost of the transmission scheme is Rs. 216 crore.

2. The representative of CTUIL submitted that CTUIL has already recommended granting a separate transmission licence to the Petitioner company.
3. After hearing the representative for the Petitioner and Respondents, the Commission ordered as under:

- (a) Admit. Issue notice;



(b) Respondents to file their replies within a week with a copy to the Petitioner, who may file its rejoinder, if any, within a week thereafter.

(c) The parties are directed to strictly comply with the above direction within the specified timeline and that no extension of time would be granted.

4. Subject to the above, the Commission reserved the matter for order.

By order of the Commission

Sd/-

(T.D. Pant)

Joint Chief (Law)